

PUBLIC NOTICE

NOTICE is hereby given to the public that we are investigating the title of (i) **Adrika Developers Private Limited ("Adrika")**, a company having CIN U45200MH2006PTC158714 incorporated under the provisions of the Companies Act, 1956 having its registered office at Lawrence and Mayo House, 1st Floor, 276, Dr. D. N. Road, Mumbai 400001, (ii) **Deepak Kishan Goradia** and (iii) **Rajul Vrujlal Vora**, both having office at Lawrence and Mayo House, 1st Floor, 276, Dr. D. N. Road, Mumbai 400001, (iv) **Gurunath Ladku Madhavi**, (v) **Barkibai Ladku Madhavi**, (vi) **Anjana Ladku Madhavi**, (vii) **Asha Suresh Patil**, (viii) **Shashikala Raghunath Madhavi**, (ix) **Arvind Raghunath Madhavi**, (x) **Archana Vijay Gaikwad**, (xi) **Arpana Raghunath Madhavi**, (xii) **Nilesh Devraj Bhoir**, (xiii) **Bharat Devraj Bhoir**, (xiv) **Ramakant Devraj Bhoir**, (xv) **Rajesh Ramdas Tare**, (xvi) **Kavita Sunil Jadhav**, (xvii) **Sachin Ramdas Tare**, (xviii) **Pournima Rajesh Patil** and (xix) **Sunita Devanand Patil**, all residing at Village Kalher, Reti Bander Road, Taluka Bhiwandi, District Thane - 421302 (hereinafter collectively referred to as the "Owners"), to the said **Property** more particularly described in the **Schedule** hereunder written.

All persons including an individual, a Hindu Undivided Family, a company, bank(s), financial institution(s), non-banking financial institution(s), a firm, an association of persons or a body of individuals whether incorporated or not, lenders and/or creditor having any claim, demand, right, benefit or interest in respect of or against the said **Property** or any portion thereof by way of sale, transfer, assignment, exchange, right, interest, share, lease, sub-lease, tenancy, sub-tenancy, license, lien, mortgage, charge, encumbrance, occupation, covenant, trust, easement, gift, inheritance, bequest, maintenance, possession, development rights, right of way, reservation, agreement, lis-pendens, family arrangement/ settlement, decree or order of any Court of Law, partition, succession, bequest, Power of Attorney, Will, bequest, tenancy, allotment or otherwise howsoever or claiming to be in custody / possession of the title deeds, documents and writings, partnership or otherwise of whatsoever nature are hereby requested to give notice thereof in writing along with supporting documents to the undersigned having its office at 113/114, 11th Floor, Free Press House, Free Press Journal Marg, Nariman Point, Mumbai- 400 021 within **14 days** from the date of publication hereof, failing which the claim and/or objection, if any, of such person or persons will be considered to have been waived, released, relinquished and/or abandoned.

The Schedule above referred to:
(Description of the "the said Property")

All that piece and parcel of land admeasuring in the aggregate 89,261 square meters equivalent to 22.05 Acres or thereabouts situate, lying and being at Villages Kopar, Kalher and Purna, Taluka Bhiwandi in the Registration District and Sub-District of Thane along with the structures standing thereon:

Sr. No.	Survey No.	Village	Area as per 7/12 extract	Area Acquired by the Owners (square meters)	Owner/Holder
1.	5/4	Kopar	400	400	Adrika
2.	5/7	Kopar	430	430	Adrika
3.	5/8	Kopar	280	280	Adrika
4.	5/11	Kopar	250	250	Adrika
5.	5/12	Kopar	250	250	Adrika
6.	5/15	Kopar	200	200	Adrika
7.	7/1	Kopar	780	780	Adrika
8.	7/2	Kopar	400	400	Adrika
9.	7/3	Kopar	2000	2000	Adrika
10.	7/4	Kopar	280	280	Adrika
11.	7/5	Kopar	250	250	Adrika
12.	7/6	Kopar	450	450	Adrika
13.	7/8	Kopar	680	680	Adrika
14.	7/9	Kopar	560	560	Adrika
15.	7/10	Kopar	380	380	Adrika
16.	7/11	Kopar	510	510	Adrika
17.	7/12	Kopar	150	150	Adrika
18.	7/13	Kopar	230	230	Adrika
19.	7/14	Kopar	250	250	Adrika
20.	7/15	Kopar	480	480	Adrika
21.	7/16	Kopar	530	530	Adrika
22.	7/18	Kopar	450	450	Adrika
23.	7/19	Kopar	510	510	Adrika
24.	7/20	Kopar	430	430	Adrika
25.	7/20/A	Kopar	950	950	Adrika
26.	7/20/B	Kopar	600	600	Adrika
27.	7/22	Kopar	430	430	Adrika
28.	7/23/A	Kopar	250	250	Adrika
29.	7/24	Kopar	130	130	Adrika
30.	7/25	Kopar	960	960	Rajul Vrujlal Vora
31.	7/26	Kopar	250	250	Adrika
32.	7/27	Kopar	510	510	Deepak Kishan Goradia
33.	7/28	Kopar	100	100	Deepak Kishan Goradia
34.	7/29/A	Kopar	480	480	Adrika
35.	7/29/B	Kopar	580	580	Deepak Kishan Goradia
36.	8/1/A	Kopar	1670	1670	(i) Gurunath Ladku Madhavi, (ii) Barkibai Ladku Madhavi, (iii) Anjana Ladku Madhavi, (iv) Asha Suresh Patil, (v) Shashikala Raghunath Madhavi, (vi) Arvind Raghunath Madhavi, (vii) Archana Vijay Gaikwad, (viii) Arpana Raghunath Madhavi, (ix) Nilesh Devraj Bhoir, (x) Bharat Devraj Bhoir, (xi) Ramakant Devraj Bhoir, (xii) Rajesh Ramdas Tare, (xiii) Kavita Sunil Jadhav, (xiv) Sachin Ramdas Tare, (xv) Pournima Rajesh Patil and (xvi) Sunita Devanand Patil
37.	8/2/B	Kopar	1370	1370	Adrika
38.	9/1	Kopar	1400	1400	Adrika
39.	9/2	Kopar	2300	2300	Adrika
40.	9/3	Kopar	250	250	Adrika
41.	9/4	Kopar	1420	1420	Adrika
42.	9/5	Kopar	300	300	Adrika
43.	9/6	Kopar	450	450	Adrika
44.	9/7/A	Kopar	410	410	Deepak Kishan Goradia
45.	9/7/B	Kopar	380	380	Adrika
46.	9/8	Kopar	540	540	Adrika
47.	9/9	Kopar	580	580	Adrika
48.	9/10	Kopar	250	250	Adrika
49.	9/11	Kopar	730	730	Adrika
50.	10/1	Kopar	300	300	Adrika
51.	11/1	Kopar	1040	1040	Adrika
52.	11/2	Kopar	660	660	Adrika
53.	11/3	Kopar	350	350	Adrika
54.	11/4	Kopar	150	150	Adrika
55.	11/5	Kopar	80	80	Deepak Kishan Goradia
56.	11/6	Kopar	300	300	Adrika
57.	11/7	Kopar	1290	1290	Adrika
58.	11/8	Kopar	400	400	Adrika
59.	11/8/A	Kopar	1060	1060	Adrika
60.	11/8/B	Kopar	580	580	Adrika
61.	11/8/C	Kopar	300	300	Adrika
62.	11/9	Kopar	1110	1110	Adrika
63.	11/10	Kopar	200	200	Adrika
64.	11/11	Kopar	860	860	Adrika
65.	11/12	Kopar	3310	3310	Adrika
66.	11/13	Kopar	660	660	Deepak Kishan Goradia
67.	11/14	Kopar	400	400	Adrika
68.	11/15	Kopar	400	400	Adrika
69.	11/16	Kopar	1140	1140	Adrika
70.	11/17	Kopar	860	860	Adrika
71.	11/18	Kopar	710	710	Adrika
72.	11/19/A	Kopar	330	330	Rajul Vrujlal Vora
73.	11/19/B	Kopar	280	280	Adrika
74.	11/20	Kopar	1590	1590	Adrika
75.	11/21	Kopar	940	940	Adrika
76.	11/22	Kopar	510	510	Adrika
77.	11/23	Kopar	940	940	Adrika
78.	11/25	Kopar	510	510	Adrika
79.	12/1	Kopar	610	610	Adrika
80.	12/2	Kopar	5010	5010	Adrika
81.	12/3	Kopar	400	400	Adrika
82.	12/4	Kopar	380	380	Adrika
83.	12/5	Kopar	330	330	Adrika
84.	12/5/A	Kopar	350	350	Adrika
85.	12/6	Kopar	380	380	Adrika
86.	12/8	Kopar	950	950	Deepak Kishan Goradia
87.	12/9	Kopar	480	480	Adrika
88.	12/10	Kopar	150	150	Adrika
89.	12/11	Kopar	1920	1920	Deepak Kishan Goradia
90.	12/13	Kopar	400	400	Adrika
91.	12/14	Kopar	380	380	Adrika
92.	12/15	Kopar	780	780	Adrika
93.	12/18	Kopar	710	710	Adrika
94.	12/19	Kopar	3310	2940	Adrika
95.	13/1	Kopar	200	200	Adrika
96.	13/2	Kopar	230	230	Adrika
97.	13/5	Kopar	630	630	Adrika
98.	13/6	Kopar	20	20	Adrika
99.	13/7	Kopar	510	510	Adrika
100.	13/8	Kopar	890	890	Adrika
101.	17/1	Kopar	510	510	Adrika
102.	39/14	Kopar	1210	1210	Adrika
103.	39/17	Kopar	1640	1640	Deepak Kishan Goradia
104.	41/1	Kopar	2300	300	Adrika
105.	41/2	Kopar	1420	1420	Adrika
106.	65/B	Kopar	3030	3030	(i) Gurunath Ladku Madhavi, (ii) Barkibai Ladku Madhavi, (iii) Anjana Ladku Madhavi, (iv) Asha Suresh Patil, (v) Shashikala Raghunath Madhavi, (vi) Arvind Raghunath Madhavi, (vii) Archana Vijay Gaikwad, (viii) Arpana Raghunath Madhavi, (ix) Nilesh Devraj Bhoir, (x) Bharat Devraj Bhoir, (xi) Ramakant Devraj Bhoir, (xii) Rajesh Ramdas Tare, (xiii) Kavita Sunil Jadhav, (xiv) Sachin Ramdas Tare, (xv) Pournima Rajesh Patil and (xvi) Sunita Devanand Patil
107.	245/9	Kalher	730	639	Adrika
108.	246/1/C	Kalher	480	480	Deepak Kishan Goradia
109.	246/2/B	Kalher	830	830	Deepak Kishan Goradia
110.	247/1	Kalher	450	39	Adrika
111.	247/2/A	Kalher	250	250	Adrika
112.	247/2/B	Kalher	860	860	Adrika
113.	247/2/C	Kalher	860	860	Adrika
114.	247/4/A	Kalher	330	330	Adrika
115.	247/4/B	Kalher	150	150	Adrika
116.	247/5	Kalher	100	100	Adrika
117.	247/7/A/1	Kalher	810	463	Adrika
118.	247/7/B	Kalher	480	480	Adrika
119.	247/8	Kalher	130	130	Adrika
120.	247/9/A	Kalher	250	250	Deepak Kishan Goradia
121.	247/10	Kalher	2490	338	Adrika
122.	247/12	Kalher	1240	540	Adrika
123.	247/13/A	Kalher	400	200	Adrika
124.	247/13B/1	Kalher	250	250	Adrika
125.	247/14	Kalher	860	422	Adrika
126.	247/15	Kalher	1310	320	Adrika
127.	247/17	Kalher	480	340	Adrika
128.	247/18	Kalher	730	730	Adrika
129.	247/19	Kalher	200	200	Adrika
130.	247/20	Kalher	730	730	Adrika
131.	157/3	Purna	1040	1040	Adrika
132.	160/2	Purna	1650	1650	Adrika

Dated this 1st day of March, 2020

D/
Dhaval Vussonji & Associates
Advocates and Solicitors

BHOPAL DEVELOPMENT AUTHORITY, BHOPAL (M.P.)					
SECTION-1					
No. 358 /E.E7/e-tender/ BDA/20 BHOPAL, Dated 29/02/2020					
Notice Inviting e-Tenders					
On-line percentage rate bids for the following works are invited from Contractors and firms of repute fulfilling registration & eligibility criteria mentioned in tender document.					
S. No.	Portal Tender No.	Name of Work	Probable Amounts of Contract (Rs.)	Cost of Bid Document (excluding the portal fees) (Rs.)	Period of Completion the Work
1.	2020-DTCP-82158	Establishment of sewage treatment plant at Barrai, Bhopal	Rs. 70.00 Lacs	15000/- (portal fees is payable in addition to this amount)	02 month i/c rainy seasons
1. The detailed NIT and details relating to the Bid Document can be viewed on the website http://www.mptenders.gov.in					
The Bid Document can be purchased after making on-line payment of portal fees and cost of Bid Document through Credit Card/ Debit Card/Cash Card or Internet Banking system at aforesaid website from 03.03.2020 : 17.30 to 12.03.2020 : 17.30. Other key dates may be seen in bid data sheet.					
2. At the time of submission of the Bid the eligible bidder shall be required to:-					
(i) Proof of on-line payment of the Cost of Bid Document & Earnest Money					
(ii) Submit a check list.					
(iii) Submit an affidavit in prescribed format as mentioned in Bid Document.					
(iv) Other required documents as mentioned in Bid Data Sheet.					
(v) All details can be seen in the Bid Data Sheet.					
					Sd/- Executive Engineer Division 07 Bhopal Development Authority, Bhopal

PUBLIC NOTICE

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION
NOTICE OF MOTION (L) NO. 443 OF 2018
IN**

SUIT (L) No. 249 of 2018

**Meena Harikishan Tawrani & Anr.Plaintiffs
V/s.**

M/s. Suchit Developers & Ors.Defendants

1. Offers are invited by the undersigned in sealed envelop for the sale of immovable property more particularly described in Schedule written hereunder on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" in pursuance of the orders dated 26.07.2018, 06.09.2018 and 18.09.2018 passed by the Hon'ble High Court, Bombay (Coram : S. J. Kathawala, J.) in the above Notice of Motion, order dated 09.08.2019 passed by the Hon'ble High Court, Bombay (Coram : K. R. Shiram, J.) in the Court Receiver Report No. 143 of 2019 and order dated 28.11.2019 passed by the Hon'ble High Court, Bombay (Coram : A. K. Menon, J.) in the Court Receiver Report No. 232 of 2019 alongwith a Demand Draft/Pay Order/Banker's Cheque as mentioned against each shop in schedule hereunder of any Nationalised Bank issued in favour of the Court Receiver, High Court, Bombay and payable at Mumbai as and by way of earnest money deposit (EMD.)

2. Offers are required to reach the office of the Court Receiver, High Court, Bombay, having office at 2nd Floor, Bank of India Building, M. G. Road, Fort, Mumbai-400 023 on or before 20.03.2020 by 4 P.M. in sealed envelope superscribed as offer for "Sale of property in Suit Lodging No. 249 of 2018." The Offers so received will be considered by the Court Receiver, High Court, Bombay on 21.03.2020 at 3.00 P.M. when the offerors may increase their offer, if they so desire. The inspection of the immovable property will be given on 07.03.2020 between 11.00 A.M. and 5.00 P.M. The sale shall be subject to sanction and finalization of the Hon'ble High Court, Bombay.

A copy of the terms and conditions of sale and the undertaking to be executed by the offerors will be available in the office of the Court Receiver, High Court, Bombay having office at 2nd Floor, Bank of India Building, M. G. Road, Fort, Mumbai-400 023, on any working day during office hours on payment of Rs. 100/-.

SCHEDULE OF THE PROPERTY

- An amount of Rs. 10 Lakhs as and by way of EMD against Shop No. 8 admeasuring about 175 sq. ft. (Carpet area)
- An amount of Rs. 10 lakhs as and by way of EMD against Shop No. 9 admeasuring about 156 sq. ft. (Carpet area)

Both 1 & 2 lying and situated at Viraj Apartment (Rehab Bldg.), Rangari Chawl, Sawant Block, Jari Mari Mandir Road, Bandra (W), Mumbai-400 050.

ADDRESS :
Office of the Court Receiver
High Court, Bombay,
Bank of India Building, 2nd Floor,
M. G. Road, Fort, Mumbai-400 023.

**Thane Zonal office : B 37 Wagle Industrial Estate, Thane(W)-400 604
Tel. No. : 022-25823040, Fax : 022-25828931
Email : recovery_tha@mahabank.co.in & ommarc_tha@mahabank.co.in
Head Office : Lokmangal, 1501, Shivajinagar, Pune-5**

**Sale notice for sale of immovable properties
(Appendix - IV –A)**

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower/s and Guarantor/s that the below described immovable properties mortgaged/charged to the Bank of Maharashtra, the possession of which have been taken by the Authorised Officer of Bank of Maharashtra, will be sold on "As is where is", "As is what is", and "Whatever there is" on 30.03.2020, for recovery of the balance due to the Bank of Maharashtra from the Borrower(s) and Guarantor(s) as mentioned in the table. Details of the Borrower/s and Guarantor/s, amount due, Short description of the immovable property and encumbrances known thereon, possession title, reserve price and the earnest money deposit are also given as under -

**1. M/s. Shree Laxmi Enterprises with Station Road branch Contact 25332071/25331134
bom22@mahabank.co.in/bmrg22@mahabank.co.in**

Borrower/s & Guarantor/s Name & Address 1. Mr. Sahadev Nanaware, Shop No. 6, 7 Sainath Apartment, Plot No. 25, Sector No. 6A, Kamoth, Navi Mumbai-410 209, 2. Mrs. Saraswati Sahadev Nanaware - Twin bungalow No. 2B-45 Flora City, Talegaon Dabhade Pune-410 507, 3. Mr. Giriraj Sharma - Flat No. 2 & 5D wing Sada Shubh Complex, Narhe, Tal. Haveli Pune-411 041, 4. Mrs. Archana Sharma - Flat No. 2 & 5D wing Sada Shubh Complex, Narhe, Tal. Haveli Pune-411 041

Outstanding Amount Total Rs. 1,48,79,339.63/- plus unapplied interest Rs. 1,65,32,489.45/- upto 14.11.2018 plus future interest, other costs, charges and expenses till date of realisation

LOT NO. 1 Physical Possession	Reserve Price	EMD
Residential Flat No. 06, Situated at 1st floor, in the building Named as "Mulund Shivkrupa CHSL Ltd." at CTS No. 551/65, Nahur Road, Mulund West, Mumbai-400 080	Rs. 1,36,08,000/- (Rupees One Crore Thirty Six Lakh Eight Thousand)	Rs. 13,60,800/- (Rupees Thirteen Lakh Sixty Thousand only)

Date & Time of Inspection of the Property- 20.03.2020 from 11.00 a.m to 4.00 p.m

**2. M/s. Sai Construction with Thane MSME branch Contact 022-25802276/25831910
bom88@mahabank.co.in / brmgr88@mahabank.co.in**

Borrower/s & Guarantor/s Name & Address

1. M/s. Sai Construction Prop. : Mr. Sahadev Nanaware, Shop No. 6, 7 Sainath Apartment, Plot No.



Manappuram Home Finance Ltd
Unit 301-315, 3rd Floor, A wing, Kanakia Wall Street, Andheri-Kurla Road, Andheri East, Mumbai – 400093, Contact No.022-68194000/022-66211000.

CORRIGENDUM
TO AUCTION SALE NOTICE UNDER SARFAESI ACT, 2002
(For sale of the following assets)

Manappuram Home Finance Ltd, had issued auction notice for sale of secured assets of the following under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interests Act 2002 read with the Security Interest (Enforcement) Rules, 2002 published in this News Paper. The last date for deposit of EMD, Submission of tender form and date & time of auction are extended to 20/03/2020 at 3:00 PM for the sale of the following.

Sr. No.	Name of Borrower(s) /Co-Borrowers/ Guarantors/ Loan Account No/BRANCH	Details of the Secured Asset	Revised Reserve Price (Rs)	Last auction details
1	Mr. MEHABUB Ismail MULANI & Mehrunissa Mehboob Mulani Sataru LAN: PU90PULONS0000050000233	A/P Venegaon, Milkat no.540, Taluka- Sataru, District- Sataru, PIN-415518	Rs. 7,00,000/-	28-02-20 at 3:00 PM

All other terms and conditions of the sale notice and tender form shall remain unchanged.

Date: 04/03/2020
Place: Sataru

Sd/- Authorised Officer,
Manappuram Home Finance Ltd



बैंक ऑफ महाराष्ट्र
Bank of Maharashtra
एन सीटीएस एन सीटीएस

Pune East Region : Malegaon Bk, Taluka. Baramati, Dist. Pune 413115.
Phone: 02112-254240

Possession Notice

Whereas the undersigned being the Authorized Officer of the **Bank of Maharashtra** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Sec. 13(12) read with rule 8 of Security Interest (Enforcement) Rules, 2002 issued **Demand Notice dated 09/10/2019** calling upon the Borrowers **1) Md. Kurban Ilaibakh Bagwan at & post- Malegaon Bk, Tal. Baramati, Dist. Pune 413115, 2) Mr. Newase Mangesh Dattatray, at & post - Vidya Nagar, Malegaon Bk, Tal. Baramati, Dist. Pune 413115** to repay the amount mentioned in the Notice for **Rs. 20,65,591/- (Rupees Twenty Lakh Sixty Five Thousand Five Hundred Ninety One Only) and Rs. 88,337/- (Rs. Eighty Eight Thousand Three Hundred Thirty Seven Only)** as unapplied interest within 60 days from the date of the said Notice.

The Borrower/s **Md. Kurban Ilaibakh Bagwan** and Guarantor/s **Mr. Newase Mangesh Dattatray**, having failed to repay the amount, Notice is hereby given to the Owner of Property and the Public in general that the undersigned has **taken possession** of the property described herein below in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on **27/02/2020**.

The Borrower in the particular and the Public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Bank of Maharashtra, Malegaon Bk. Branch** for the amount **Rs. 21, 53,928/-** and interest thereon.

Description of Immovable Property

Property 1 : Simple Mortgage of House Property Located at City Survey No. 1626, At & Post. Malegaon Bk, Tah. – Baramati, Dist. Pune 413115 admeasuring area 135 Square Meters.

Date : 27/02/2020
Place : Malegaon Bk.

Authorised Officer, Chief Manager
Malegaon Bk. Branch, Pune East Zone



बैंक ऑफ महाराष्ट्र
Bank of Maharashtra
एन सीटीएस एन सीटीएस

Khadki, Pune Branch : Office No. 7 & 8, Khadki Business Centre, Khadki Bazar, Pune 411003 Ph : 020-25816049, 25816029
Email : brmgr7@mahabank.co.in

Possession Notice

WHEREAS, the undersigned being the Authorised Officer of the **Bank of Maharashtra** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 8 of the Security Interest (Enforcement) Rules, 2002, issued a **Demand Notice dated 02/12/2019** calling upon the Borrower **Mr. Sahil Kishor Rana** to repay the amount mentioned in the Notice being **Rs. 35,04,973.00 plus Unapplied interest Rs. 1,95,034.00 + Penal Interest Rs. 1634.00 thereon w.e.f. 02/12/2019 @ 9.60% p.a. with monthly rest w.e.f. 02/12/2019 = Total Dues Rs. 37,01,638.00 (Rupees Thirty Seven Lakh One Thousand Six Hundred Thirty Eight Only) + Future Interest thereon @ 9.60% w.e.f. 02/12/2019** within 60 days from the date of the said Notice.

The Borrower having failed to repay the amount, Notice is hereby given to the owner of the property and the Public in general that the undersigned has taken **Symbolic possession** of the property described herein below in the exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said rules on this **26/02/2020**.

The Borrower in particular and the Public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Bank of Maharashtra, Khadki Branch** for an amount of **Rs. 37,01,638.00 and future interest thereon**.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the act, in respect of time available, to redeem the secured assets. This notice is also being published in vernacular. The English version shall be final if any question of interpretation arises.

Description of Immovable Property

Residential Unit situated at Flat No. 201, 2nd Floor, Audumbar Niwas, CTS No. 301/1/A, Shukrawar Peth, Pune 411002.

Date : 26/02/2020
Place : Khadki, Pune

Authorised Officer and Chief Manager,
Bank of Maharashtra

FORM G (Revised- II) - INVITATION FOR EXPRESSION OF INTEREST
(Under regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor	Chhatrapati Agro Food Manufacturing Company Limited
2. Date of incorporation of corporate debtor	20/01/2011
3. Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, Pune
4. Corporate identity number/ limited liability identification number of corporate debtor	U15242PN2011PLC139340
5. Address of the registered office and principal office (if any) of corporate debtor	Building No. A1, Flat No. 1, Sr. No 73/6/6, New Torana Classic, Near Narayan Dham, Katraj, Pune - 411 046, Maharashtra, India
6. Insolvency commencement date of the corporate debtor	Court Order date: 07/11/2019 Received on: 19/11/2019
7. Date of invitation of expression of interest	Through newspaper advertisement published in Financial Express (Pune & Mumbai editions) and Sakal (All Maharashtra editions) on January 20, 2020. Thereafter time was extended by publishing Form G (Revised) dated February 17, 2020 in Pune editions of Financial Express and Lokasatta. Now further extended by this advertisement dated March 04, 2020.
8. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Eligibility criteria is mentioned in the detailed Expression of Interest process document, which can be sought by email to circ.cafm@gmail.com
9. Norms of ineligibility applicable under section 29A are available at:	Available at IBBI website http://ibbi.gov.in
10. Last date for receipt of expression of interest	March 12, 2020
11. Date of issue of provisional list of prospective resolution applicants	March 16, 2020
12. Last date for submission of objections to provisional list	March 19, 2020
13. Date of issue of final list of prospective resolution applicants	March 23, 2020
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	March 19, 2020
15. Manner of obtaining request for resolution plan, evaluation matrix, information memorandum and further information	Through email: circ.cafm@gmail.com or by post or in person.
16. Last date for submission of resolution plans	April 18, 2020
17. Manner of submitting resolution plans to resolution professional	Through post or hand delivery in sealed envelope to reach on or before LAST DATE.
18. Estimated date for submission of resolution plan to the Adjudicating Authority for approval	April 27, 2020
19. Name and registration number of the resolution professional	Sachin Rajendra Singhvi IBBI/IPA-001/IP-P01289/2018-19/12066
20. Name, Address and e-mail of the resolution professional, as registered with the Board	Sachin Rajendra Singhvi 410, Kewal Industrial Estate, Senapati Bapat Marg, Lower Parel, Mumbai – 400 013, Maharashtra Email: sachin@kewalsinghvi.in
21. Address and email to be used for correspondence with the resolution professional	410, Kewal Industrial Estate, Senapati Bapat Marg, Lower Parel, Mumbai – 400 013, Maharashtra Email: circ.cafm@gmail.com
22. Further Details are available at or with	Complete details can be sought by Email to: circ.cafm@gmail.com
23. Date of publication of Form G	January 20, 2020, February 17, 2020 (Revised) and subsequently (Revised – II) on March 4, 2020

Sachin Rajendra Singhvi, Resolution Professional
IBBI/IPA-001/IP-P01289/2018-19/12066
410, Kewal Industrial Estate, Senapati Bapat Marg, Lower Parel, Mumbai – 400 013.

For Chhatrapati Agro food Manufacturing Company Limited
(Corporate Debtor)

Date: March 04, 2020
Place: Mumbai



PUNJAB & SIND BANK
(A Govt. Of India Undertaking)
Branch Office : 229/230, Saraswati Sadan, M. G. Road, Pune-411 001
• Ph. No. : (020) 2634 6612 • e-mail : p0324@psb.co.in

POSSESSION NOTICE

WHEREAS
The undersigned being the authorized officer of the **PUNJAB & SIND BANK** under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **01.01.2020** calling upon the borrower **Mr. Nitesh Purshottam Joshi, Mrs. Manisha Nitesh Joshi (Guarantor), Mr. Girish Jayantilal Shah (Guarantor)**, to repay the amount mentioned in the notice being **₹ 38,21,970.00 (Rupees Thirty Eight lakhs Twenty One Thousand Nine Hundred and Seventy Only)** as on **31.12.2019** (inclusive interest upto **31.12.2019**) and interest thereon and costs, within 60 days from the date of receipts of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under section (4) of section 13 of Act read with rule 8 of the said rules on this **3rd Day of March of the year 2020**.

The Borrower/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Punjab & Sind Bank, Mg. Road Pune Branch for an amount of **₹ 38,21,970.00 (Rupees Thirty Eight lakhs Twenty One Thousand Nine Hundred and Seventy only)** as on **31.12.2019** (inclusive interest upto **31.12.2019**) and further interest, other charges and costs thereon.

DESCRIPTION OF IMMOVABLE PROPERTY

Name of Owner	Description of Immovable Property	Boundaries	Detail of Account
Mr. Nitesh Purshottam Joshi	Residential flat bearing Flat No. 301, B-Wing, of the scheme "Ravi Park", On S. No. 43A/1, 43A/2, 43A/4 at Hadapsar Tal. Haveli, Dist. Pune-411028, B/Up Area : 619.00 Sq. Ft., Total	East :- By Sr. No. 42B South :- Sr. No. 43A/1, 43A/2, 43A/3, 43A/4 & partly schedule -II property West :- Sr. No. 43A/1, 43A/2, 43A/3, 43A/4 & partly schedule-II property. North :- Sr. No. 43A/1, 43A/2, 43A/3, 43A/4 & partly schedule-II property.	03241200038323 - LAP Loan, Balance O/s : ₹ 3,51,041.00 as on 31.12.2019 (inclusive interest upto 31.12.2019) and further interest 03241200038224 - Housing Loan, Balance O/s : ₹ 34,70,928.98 as on 31.12.2019 (inclusive interest upto 31.12.2019) and further interest
	Sealable Area : 859.00 Sq. Ft.		

Date : 03.03.2020
Place : Pune

Sd/- Authorised Officer,
Punjab and Sind Bank



Fullerton India
Corporate Office: Supreme Business Park, Floors 5 & 6, B Wing, Powai, Mumbai 400 076
Branch Office : 301 & 315, 3rd Floor, Nyati House, Western A2 Wing, CTS no- 1995 and 1996-B, Nagar Road, Yerwada, Near Gunjan Chowk, Pune-411006.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice of 30 days for Sale of Immovable Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Fullerton India Credit Company Limited/Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 09.04.2020 at 11:00 am to 01:00 pm (with unlimited extensions of 5 minute each), for recovery of Rs. 3,65,47,384.23/- (Rupees Three Crore Sixty Five Lakhs Forty Seven Thousand Three Hundred Eighty Four and Twenty Three Paise Only) as on November 01, 2019 further interest and other expenses thereon till the date of realization, due to Fullerton India Credit Company Limited/Secured Creditor from the Borrowers and Guarantor(s) namely Mr. PRAVIN NARAYAN SONI, Mrs. PADAMA PRAVIN SONI.

The Reserve Price will be for the respective properties and the earnest money deposit will be for the same as mentioned below and the last date of EMD deposit is 07.04.2020.

Sr. No.	Property Description	Reserve Price	EMD
1	1) Flat No. 704, 7th Floor, admeasuring 121.59 sq. meters with terrace admeasuring 9.66 Sq. meters, and Car Parking No. 37-A admeasuring 10 Sq. meters, Ratna Building, Sujay Garden No. -2 Apartment, Gultekadi, Mukund Nagar, Pune-411 037 all that piece and parcel of land situated within Registration sub-Dist- Taluka Haveli, Dist. Pune and within the limits of Pune Municipal corporation bearing S.No. 706A and 706 B final plot no. 410, T.P. Scheme No. III, Now bearing C.T.S. No. 12, Gultekadi Pune-411037. 2) Flat No. 705, 7th Floor, admeasuring 967.50 sq. Ft. i.e. 89.88 sq. meters with terrace admeasuring 6.13 Sq. meters, and Car Parking No. 50 admeasuring 10 Sq. meters, Ratna Building, Sujay Garden No. -2 Apartment, Gultekadi, Mukund Nagar, Pune-411 037 all that piece and parcel of land situated within Registration sub-Dist- Taluka Haveli, Dist. Pune and within the limits of Pune Municipal corporation bearing S.No. 706A and 706 B T.P. Scheme No. III, C.T.S. No. 12, F Plot No. 410, Gultekadi Pune-411 037	4,00,00,000	40,00,000
3	Shop No. A, admeasuring 658 sq. ft, i.e. 61.15 sq. meters alongwith mezzanine floor admeasuring 29.73 Sq. mtrs. builtup, on Ground Floor, constructed on the land bearing CTS No. 602, Ganeshpeth, District Pune- 411002 all that piece and parcel of land situated within Registration Sub-District, Taluka Pune City , Dist. Pune-411 002.	1,20,00,000	12,00,000

For detailed terms and conditions of the sale, please refer to the link provided in Fullerton India Credit Company Limited/Secured Creditor's website i.e. www.fullertonindia.com

Date: 04/03/2020
Place: Mumbai

Sd/- Authorised Officer,
Fullerton India Credit Company Limited



केनरा बैंक
Canara Bank
(A Government of India Undertaking)

ASSET RECOVERY MANAGEMENT BRANCH - I
37, Kshama Nagar, Opp. Patkar Hall, New Marine Lines, Thackersey Marg, Mumbai-400020
Tel. No. : 022-22065425/30 • Fax. No. : 22065438 • Email: cb2360@canarabank.com
(Auction Sale Notice for Sale of Immovable Properties)
SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower and Guarantors that the below described immovable property mortgaged to the Secured Creditors, the **Symbolic Possession** of which has been taken by the Authorized Officer of the Canara Bank, will be sold on "As is where is", "As is what is", and "Whatever there is" on **04.04.2020**, for recovery of the amount **Rs. 31,00,40,577.00** (plus interest and cost from 28.07.2017) due to our bank as mentioned below from the Borrower **M/s. Shri Gajajana Industries (I) Pvt. Ltd. and its Guarantors Mr. B. Ganapathy and Dr. Mrs. Vani Ganapathy**.

The Reserve Price and Earnest Money Deposit are as mentioned below:

Lot No.	Details of Property - Reserve Price & Earnest Money Deposit (EMD)
Lot No. 26/143, Marol Co-operative Industrial Estate, My Road, Andheri (E), Mumbai-400059	All that part and parcel of land together with factory building situated at Plot No. 26/143, Marol Co-operative Industrial Estate, My Road, Andheri (E), Mumbai-400059, 1 admeasuring about 1555 sq yards being the part of Survey No. 32 and Hissa No. 9(p), 14(p), 15(p) including the hypothecated machineries installed in the said factory. Reserve Price : Rs. 1974.36 Lakhs, Earnest Money Deposit : Rs. 197.50 Lakhs
Lot No. 985/1/2 totally admeasuring about 60 Ares of N.A Land along with structure standing there on admeasuring about 23660 sq.ft. consisting of administrative building, assembly shed plan R & D office and work place, assembly shed with plan, Mezzanine Floor, etc. situated at Village Sanaswadi, Taluka - Shirur, Dist. Pune - 412208 within the local limits of Grampanchayat Sanaswadi, in the Reg Sub District of Shirur, Taluka Shirur, District Pune	All that part and parcel of land together with factory building comprised in GAT No. 985/1/2 totally admeasuring about 60 Ares of N.A Land along with structure standing there on admeasuring about 23660 sq.ft. consisting of administrative building, assembly shed plan R & D office and work place, assembly shed with plan, Mezzanine Floor, etc. situated at Village Sanaswadi, Taluka - Shirur, Dist. Pune - 412208 within the local limits of Grampanchayat Sanaswadi, in the Reg Sub District of Shirur, Taluka Shirur, District Pune All that plot of land and ground bearing Gat No. 985/1/1 totally admeasuring about 62 Ares out of it the portion of land admeasuring about 100 sq.mtrs. N.A land abutting to the land described in property above situated at Village Sanaswadi, Taluka - Shirur, Dist. Pune within the local limits of Grampanchayat Sanaswadi, in the Reg Sub District of Shirur, Taluka - Shirur, District Pune The hypothecated machineries installed in the said factory. Reserve Price : Rs. 940.96 Lakhs, Earnest Money Deposit : Rs. 94.10 Lakhs
Lot No. The Flat bearing No. 206, 2nd Floor, B-Wing, Shiv Bhakti Co-op. Housing Society Ltd., No. admeasuring 565 sq.ft., Situated at Marol Maroshi Road, Marol, Andheri (East), Mumbai - 400059, In the registration Sub District and District of Bombay City and Sub urban standing in the name of Mr. B. Ganapathy and Dr. Mrs. Vani Ganapathy.	The Flat bearing No. 206, 2nd Floor, B-Wing, Shiv Bhakti Co-op. Housing Society Ltd., No. admeasuring 565 sq.ft., Situated at Marol Maroshi Road, Marol, Andheri (East), Mumbai - 400059, In the registration Sub District and District of Bombay City and Sub urban standing in the name of Mr. B. Ganapathy and Dr. Mrs. Vani Ganapathy. Reserve Price : Rs. 99.00 Lakhs, Earnest Money Deposit : Rs. 10.00 Lakhs

The Earnest Money Deposit shall be deposited on or before 31.03.2020 at 5.00 P.M. The property can be inspected, with Prior Appointment with Authorised Officer, on 19.03.2020. EMD amount of 10% of the Reserve Price is to be deposited by way of Demand Draft in favour of Authorised Officer, Canara Bank, ARM-1 Branch, Mumbai OR shall be deposited through RTGS / NEFT / Fund Transfer to credit of account of **Canara Bank, ARM Branch, Mumbai, A/c No. 1389296000002, IFSC Code: CNRB0001389** on or before 31.03.2020; 5.00 pm.

For the said properties there is no encumbrance to the knowledge of the bank.

For detailed terms & conditions of the sale please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact Mr. Manoj S R, Chief Manager, ARM-1 Branch of Canara Bank, Tel. No.: 022-22065425, 30, 38, 9787242782, S K Choudhary - 8169845618 during office hours on any working day.

Date: 29.02.2020
Place: Mumbai

Sd/- Authorised Officer,
Canara Bank

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Landline No.:

67440215

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI
(ORIGINAL JURISDICTION)
COMPANY PETITION NO. CP (CAA) 77/MB OF 2020
CONNECTED WITH
COMPANY APPLICATION NO. CA (CAA) 3376/MB OF 2019
IN THE MATTER OF THE COMPANIES ACT, 2013 (18 OF 2013)
SECTIONS 230 & 232
AND
IN THE MATTER OF SCHEME OF AMALGAMATION AND
IN THE MATTER OF
BLUE POINT LEASINGS LTD PETITIONER NO. 1/TRANSFEROR COMPANY NO. 1
GOLD ROCK METALS LTD PETITIONER NO. 2/TRANSFEROR COMPANY NO. 2
SUGATA INVESTMENTS LTD PETITIONER NO. 3/TRANSFEROR COMPANY NO. 3
GOLD ROCK WORLD TRADE LTD PETITIONER NO. 4/TRANSFEROR COMPANY NO. 4
GOLD ROCK AGRO-TECH LTD PETITIONER NO. 5/TRANSFEROR COMPANY NO. 5
PICANOVA INVESTMENTS PVT LTD PETITIONER NO. 6/TRANSFEROR COMPANY NO. 6
TRIDHAR FINANCE AND TRADING LTD PETITIONER NO. 7/TRANSFEROR COMPANY NO. 7
AND
GOLD ROCK INVESTMENTS LTD PETITIONER NO. 8/TRANSFEREE COMPANY

(All the Companies are incorporated under the provisions of the Companies Act, 1956 and having their registered office at 507, 5th Floor, Plot No. 31, 1 Sharada Chamber, Narsi Natha Street, Bhat Bazaar, Masjid Chinchbunder, Mumbai-400 009, Maharashtra)

Notice of Hearing of Petition

A Petition under sections 230 & 232 of the Companies Act, 2013, and other applicable provisions, if any, for obtaining sanction to the Scheme of Amalgamation of Blue Point Leasings Ltd, Gold Rock Metals Ltd, Sugata Investments Ltd, Gold Rock World Trade Ltd, Gold Rock Agro-Tech Ltd, Picanova Investments Pvt Ltd and Tridhar Finance and Trading Ltd with Gold Rock Investments Ltd was presented by the Petitioners above named on 6th January, 2020 and the said Petition is being heard for hearing on 27th March, 2020 at 10.30 A.M. before the Hon'ble National Company Law Tribunal, Mumbai Bench, 4th Floor, MTNL Exchange Building, Near G.D. Somani Memorial School, G.D. Somani Marg, Cuffe Parade, Mumbai-400 005, Maharashtra.

Any person desirous of supporting or opposing the said Petition should send to the Bench and to the Petitioners' Advocate, notice of his intention, signed by him or his advocate, with his name and address, so as to reach the Bench and the Petitioners' Advocate not later than 2 days before the date fixed for hearing of the Petition. Where he seeks to oppose the Petition, the grounds of opposition or a copy of his affidavit shall be furnished with such notice. A copy of the Petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Date: 02.03.2020
Place: Mumbai
Mobile: 93124 09354, e-mail: rajeev391@gmail.com, Website: www.rgalegal.in

Sd/-
Rajeev K Goel, Advocate
For Rajeev Goel & Associates
Counsel for the Petitioners
785, Pocket-E, Mayur Vihar-II,
Delhi Meerut Expressway/NH-24, Delhi 110 091



Muthoot Finance

Muthoot Homefin (India) Ltd
Corporate Office : 1201 & 1202, 12th Floor, 'A' Wing, Lotus Corporate Park, Off. Western Express Highway, Goregaon (East), Mumbai – 400 063.

POSSESSION NOTICE

(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of Muthoot Homefin (India) Ltd. (MHIL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Co-Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken Symbolic/Physical Possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Muthoot Homefin (India) Ltd. for an amount as mentioned herein under with interest thereon.

Sr. No.	Name of the Borrower(s)/ Co-Borrower(s)/ Loan Account No./Branch	Description of secured assets (Immovable property)	Date of Demand Notice & Total Outstanding Dues (Rs.)	Date of Possession
1	Tularam Tejram Chauhan/ Sangitadevi Tularam Chauhan/ 003-00000868/Pune	Flat No. 403, admeasuring 51.13 Sq. Feet, in Building known as "Shree Srushti", 4th Floor, situated at Survey No. 29, Hissa No. 2A/2, Near Zeal College Chowk, Village Narhe, Tal. Haveli, Dist. Pune – 411041, Maharashtra. More particularly mentioned in the Sale Deed Registered as Document with Sr. No. 1860/2017 Dated 08/03/2017 in the office of Joint Sub Registrar Haveli-11.	14-Dec-18/ Rs. 8,76,819/- (Rupees Eight Lac Seventy Six Thousand Eight Hundred Nineteen Only)	28-Feb-20
2	Sunil Madhukra Wagh/ Suvarna Sunil Wagh/ 003-00001043/Pune	Flat No.204,2nd Floor E-Wing,Adm.732.Sq.Fts Trimurti Vision,S.No.300.Near Punjab National Bank Tehsil Shirur Pune – 412210 More Particularly mentioned in the Sale Deed No. 2446/2017 dated 26/05/2017 registered at Sub-registrar of Shirur-Pune	11-Feb-19/ Rs. 26,65,299/- (Rupees Twenty Six Lac Sixty Five Thousand Two Hundred Ninety Nine Only)	27-Feb-20

Date : Pune
Date : 04.03.2020

Sd/-
Authorised Officer
For Muthoot Homefin (India) Ltd.



विजया बैंक
VIJAYA BANK
अब - बैंक ऑफ़ बरौदा | NOW - BANK OF BARODA

ISLAND PEARL, SOPLAPUR ROAD, NEAR PULGATE BUS STOP, CANTONMENT AREA, CAMP, PUNE, MAHARASHTRA
(Rule 8 (1))
POSSESSION NOTICE
(FOR IMMOVABLE PROPERTY)

Whereas The undersigned being the Authorised Officer of the Bank of Baroda under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice dated 01-02-2016** calling upon the Borrower Director-1& Guarantor: **Sameeruddin Q Shaikh & Director-2 & Guarantor: Zareen Sameerudin Shaikh of M/s Alcon Interiors Pvt Ltd** to repay the amount mentioned in the notice being **Rs.47,04,707.14/-** (Rupees Forty Seven Lakh Four Thousand Seven Hundred Seven and fourteen paise only) within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub section (4) of Section 13 of the said Act read with Rule 8 of the **Security Interest (Enforcement) Rules 2002** on this 28th day of February of the year 2020.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda for an amount of **Rs.47,04,707.14/-** (Rupees Forty Seven Lakh Four Thousand Seven Hundred Seven and fourteen paise only) and interest thereon.

The borrower's attention is invited to sub-section (8) of Section 13 in respect of time available to redeem the secured assets.

Description of the Immovable Property

All that part and parcel of the property consisting of property located at Flat no.101, 1st floor, Harmony Bldg. Sr. No. 47,Wanawadi Pune 411040. bounded by boundaries. East: 40 meter wide DP road, North: Sr.no. 47/2 West: Sr.no.47/3,47/4,47/8, South: 40 meter wide DP road.

Place : Camp, Pune
Date: 28/02/2020

AUTHORISED OFFICER
Chief Manager Bank of Baroda



JAWAHAR SHETKARI SAHAKARI SAKHAR KARKHANA LTD., HUPARI
Shri Kallappanna Awadenagar, Hupari-Yalgud 416 203
Tal: Hatkanangale, Dist: Kolhapur (M.S.)
Phone No. (0230) 2450402 (5 Lines) Fax No: 0230-2450401
E-mail: kprjssk@gmail.com, Website - www.jawaharsugar.com

TENDER NOTICE

Sealed Tenders are invited from Manufacturer's / Authorized Dealer's & Contractor's for following IBR works. You may also see the Tender Notice on our website under Tender Section.

Sr. No	Particulars	Tender Form Fee Rs	EMD Amount Rs.
A)	IBR Equipment - Design, manufacturing, supply (With IBR test certificate)		
1.	External steam purifying device for 90TPH & 75TPH Boiler - 2 Unit	1000/-	10000/-
2.	Welded end flow nozzle for boiler & turbine steam line - 4 Nos.	1000/-	10000/-
B)	IBR material Supply: (With IBR test certificate)		
1.	Various IBR approved piping & tubes	1000/-	10000/-
2.	Various IBR approved valves	1000/-	10000/-
C)	IBR Job Work : (With all IBR formalities)		
1.	Repair & Modification of 90 TPH boiler	1000/-	10000/-
2.	Repair & Modification of		

